

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/TT/2018

- Subject** : Petition for transmission tariff from COD to 31.3.2019 for 400 kV D/C (Quad) Kurukshetra-Jind transmission line alongwith associated bays under “Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh”
- Date of Hearing** : 20.9.2018
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 29 Others.
- Parties present** : Shri Rakesh Prasad, PGCIL
Shri S.K. Niranjana, PGCIL
Shri V.P. Rastogi, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Amit Yadav, PGCIL
Shri R.B. Sharma, Advocate, BRPL & BYPL
Shri Mohit Mudgal, Advocate, BRPL & BYPL

Record of Proceedings

Learned counsel for BRPL and BYPL submitted that petitioner be asked to file the TSA in terms of Regulation 3(63) of 2014 Tariff Regulations as it is not disclosed by the petitioner as to who are the designated inter-State transmission customers for the assets covered in the present petition. Learned counsel further submitted that identification of beneficiaries is necessary to know from whom transmission charges are to be collected by the petitioner.

2. In response, the representative of the petitioner submitted that TSA has been filed vide affidavit dated 11.9.2018. The Commission directed the petitioner to provide a copy of the same to BRPL and BYPL, if it has not been provided to them.



3. The Commission further directed the petitioner to submit the following information, on affidavit by 26.10.2018 with an advance copy to the respondents:-

- (i) Actual COD letter, RLDC, CEA and CMD certificates in support of COD.
- (ii) Auditor's Certificate and tariff forms as on actual COD.

4. The Commission observed that no extension of time will be granted and directed the petitioner to comply with the above direction within the specified timeline and further stated that the information received after the specified time will not be taken on record.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

